

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAMMU BENCH, JAMMU**

Hearing through video conferencing

**O.A. No. 62/1228/2021**

This the 20<sup>th</sup> day of August, 2021

**HON'BLE MR. ANAND MATHUR, MEMBER (A)**



1. Zahoor Ahmad Dar, age 42 years, S/o Ghulam Ahmad Dar, R/o Ganger-Hama Ganderbal, PID No. EXK982931-191201.
2. Ajaiz Iqbal Mir, Age 39 years, S/o Abdul Jabbar Mir, R/o Lar Ganderbal, PID No. EXK 012341-191201.

.....Applicants

(Advocate:- Mr. Bhat Fayaz Ahmad)

Versus

1. Union Territory of J&K through Principal/Secretary to Government Home Department, Civil Sectt. Srinagar/Jammu-180001.
2. Director General of Police, Kashmir Srinagar-190001.
3. Fayaz Ahmad Bhat SGCT (M) Roll No. DCS-1166.
4. Javaid Ahmad Mir, SGCT (M) Roll No. DCS-1007.
5. Mohammad Shafi Dar SGCT (M) Roll No. DCS-1211.
6. Mohammad Ismail SGCT (M) bearing Roll No. DCS-1520.
7. Nazir Ahmad Malik SGCT (M) bearing Roll No. DCS-1520.
8. Fayaz Ahmad Mir SGCT (M) bearing Roll No. DCS-1113.
9. Gafoor Ahmad SGCT (M) bearing Roll No. DCS-2146.
10. Nazir Ahmad Lone SGCT (M) bearing Roll No. DCS-1140.
11. Gulzar Ahmad SGCT (M) bearing Roll No. DCS-1403.
12. Devinder Pal SGCT (M) bearing Roll No. DCS-2480.
13. Sunita Verma SGCT (M) bearing Roll No. DCS-2493.
14. Tariq Ahmad SGCT (M) bearing Roll No. DCS-1624.
15. Isthiaq Ahmad SGCT (M) bearing Roll No. DCS-2028.

.....Respondents

(Advocate: Mr. Amit Gupta, learned A.A.G.)

**ORDER**  
**ORAL**

At the outset, learned counsel for the applicants submits that the applicants would be satisfied, if a direction is issued to the respondents to treat this O.A. as representation of the applicants and take a decision on the same by passing a reasoned and speaking order within a stipulated time frame.



2. Heard Mr. Bhat Fayaz Ahmad, learned counsel for the applicants and Mr. Amit Gupta, learned A.A.G. for the respondents and perused the records.

3. Looking to the limited prayer made by the learned counsel for the applicants, the O.A. is disposed of with direction to the respondents to treat this O.A. as representation and take a decision on the same by passing a reasoned and speaking order within a period of four weeks from the date of receipt of a certified copy of this order.

4. It is made clear that I have not entered into the merits of the case.

5. No order as to costs.

**(ANAND MATHUR)**  
**MEMBER (A)**

*Anand/Arun*